

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 141 OF 2018 &**  
**IA NO. 667 OF 2018**

**Dated: 4<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Transmission Corporation of Andhra Pradesh Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Purna Singh  
Mr. Prashant Mathur

Counsel for the Respondent(s) : Mr. Rohit Rao N.  
Ms. Harshita Bhatnagar for R-2

**ORDER**

Learned counsel, Ms. Harshita Bhatnagar, appearing for the second Respondent submitted that, she will file her reply to the main appeal as well as IA during the course of the day. Learned counsel, Ms. Purna Singh, appearing for the Appellant prays for three weeks time to file her rejoinder to the reply filed by learned counsel appearing for the second Respondent.

Submissions made by learned counsel appearing for the second Respondent and learned counsel for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the second Respondent is permitted to file her reply to the main appeal as well as IA during the course of the day, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file her rejoinder to the reply filed by learned counsel appearing for the second Respondent by 24.10.2018, after duly serving copy on the other side.

List the matter on **30.10.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

**(S.D. Dubey)**  
**Technical Member**  
*bn/vt*

**(Justice N. K. Patil)**  
**Judicial Member**